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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00176 of 2015
Cuttack, this the 13th day of April, 2015

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

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Smt. Priti Manjari Mohanty,
aged about 39 years,
D/o. Rabindranath Mohanty, At-Balagandi,
Near Hati Akhada Matha, Grand Road, Puri
At present working as Senior Hindi Translator,
Office of the Principal CIT, Aayakar Bhawan,
Shelter Chhak, Tulasipur, Cuttack.

...Applicant

(Advocates: M/s. J.M.Patnaik, C. Panigrahi)

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Union of India Represented through

1. The Secretary,
Ministry of Finance, Department of Revenue,
Central Secretariat, New Delhi-110001.
2. Chairman,
Central Board of Direct Taxes,
Department of Revenue, North Block,
New Delhi- 100001.
3. Secretary,
Ministry of Home Affairs,
Department of Official Language,
New Delhi.
4. Director of Income Tax (RSP & PR),
Central Board of Direct Taxes,
Official Language Division,
6th Floor, Mayur Bhavan,
Connaught Circus, New Delhi.
5. Principal Chief Commissioner of Income Tax,
Odisha Region, Aayakar Bhawan,
Rajaswa Vihar, Bhubaneswar.

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6. Principal Commissioner of Income Tax,
Aayakar Bhawan, Shelter Chhak,
Tulasipur, Cuttack.

... Respondents
(Advocate: Mr. S.B.Mohanty)

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OR D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. J.M.Patnaik, Learned Counsel for the Applicant, and Mr. S.B.Mohanty, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The applicant, in this present O.A. filed under Section 19 of the Administrative Tribunals Act, 1985, challenges the action of the Respondents in making a class between a class in the matter of grant of the time scale of pay and sitting over her representation thereby allowing her to get lesser pay than her counterpart employees working in other Regions. Accordingly, in this O.A. she has prayed for a direction to the Respondents to grant her the pay scale of Rs. 5500-9000/- in the post of Junior Hindi Translator w.e.f. 11.02.2003 and Rs. 6500-10,500/- w.e.f. the date of MACP/promotion as per the order of the Hon'ble Bombay Bench of the Tribunal and pay her the arrears with 12% interest. Mr. Patnaik, Ld. Counsel for the applicant, submitted that ventilating her grievance the applicant made representation on 21.07.2014 (Annexure-A/7) to Respondent No.5 but she has received no response till date.

3. Taking into account the submission made by Mr. Patnaik, Ld. Counsel for the applicant, without expressing any opinion on the merit of the case, I dispose of this O.A. at this admission stage by directing Respondent No. 5 to consider and dispose of the representation as at Annexure-A/7, if the same has

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been filed and is still pending consideration, in a well reasoned order and communicate the same to the applicant within a period of 60 days from the date of receipt of a copy of this order. Though, I have expressed no opinion on the merit of the case, I hope and trust that authorities while consider the representation of the applicant while keeping in mind the well settled position of law as well as the rules governing the field. It is further made clear that if after such consideration the applicant is found to be entitled to the pay scale as well as financial upgradation as prayed for by her then expeditious steps be taken within a further period of 90 days from the date of such consideration to extend the said benefit to her. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Patnaik, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 5 by Speed Post for which he undertakes to file the postal requisites by 15.04.2015. Free copy of this order be also made over to Mr. Mohanty, Ld. ACGSC.


(A.K.PATNAIK)
MEMBER(Judl.)